

**National Company Law Tribunal**

**Allahabad Bench**

**CA NO.81(ALD)131(1/2016**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017**

**NAME OF THE COMPANY: M/s Azam Rubber Product Ltd**

**SECTION OF THE COMPANIES ACT: u/s 131 of Companies Act,1956**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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**CP No. 81/131/(1)/2016 Ald, M/s Azam Rubber Product Ltd. M/s Voluntary  
Revision of Financial Statement**

Today there is no representation from the company petitioner.

Notwithstanding the above the report of the office of Commissioner of Income Tax is still awaited in the matter although a reminder has been sent on 07.01.2017. On a previous hearing this tribunal received a communications from the office of the Assistant Commissioner of Income Tax Varanasi informing that the competent authority in the present matters is the principle commissioner of the income tax Lucknow, and his report to be called for by this Tribunal keeping in view of the such position a further reminder be sent to the office of the Principal Chief Commissioner of Income Tax Lucknow with request to be forwarded to the competent authority/concerned CIT for filing of its report if any. At the earliest Latest by 28.02. 2017. Failing which this bench may presume that his office is having no say in respect of the present case. And matter would be proceeded with as per the merits.

List the matter on 2.03.2017

  
06/02/2017

Mr. H.P. Chaturvedi Member (J)

Dated:- 06.02.2017